4.9.2000

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.M.P.SINGH, MEMBER(A)

We have heard learned counsel for the applicant. The further proceedings in this contempt petition postponed with the hope that OA No.114/2000 shall be decided at an early date but it has not been decided as yet. Learned counsel for the applicant has submitted that Bhagwan Singh, applicant was relieved from the post on the basis of the impugned order of transfer on 27.11.1999.whereas the interim order has been passed by this Tribunal on 3.2.2000 to the effect 'that till next date fixed the impugned order shall not be given effect to 'As the transfer order was already given effect on 27.11.1999, in our opinion no contempt is made out. The contempt petition is accordingly dismissed.

MEMBER (A)

VICE CHAIRMAN

Uv/